

**Central Administrative Tribunal  
Principal Bench, New Delhi**

O.A. No.4509/2018

Friday, this the 7<sup>th</sup> day of December, 2018

**Hon'ble Mr. K.N. Shrivastava, Member (A)**

H D Mathur, age 75 years, B  
s/o sh. G D Mathur  
retired chief Office Superintendent  
Delhi Division, Northern Railway, New Delhi  
r/o Vill No.5, GH-7, Crossing Republic  
Near Gallerya Post Office, Ghaziabad (UP)

..Applicant

(Mr. Yogesh Sharma, Advocate)

Versus

1. Union of India through the General Manager  
Northern Railway, Baroda House, New Delhi
2. The Divisional Railway Manager  
Northern Railway, Delhi Division  
State Entry Road, New Delhi
3. The Divisional Personnel Officer/Settlement  
Northern Railway, Delhi Division  
State Entry Road, New Delhi
4. The Sr. Divisional Finance Management  
Northern Railway, Delhi Division  
State Entry Road, New Delhi

..Respondents

**O R D E R (ORAL)**

The applicant retired from the post of Office Superintendent in the Office of Divisional Railway Manager, Delhi Division, Northern Railway on 30.06.2003. His grievance is that GPF payment has not been released to him, although the respondents have informed him vide Annexure A-1 letter dated 17.08.2018 that GPF payment, amounting to ₹48640/- has been released to him way back on

25.06.2003. The applicant's contention is that no such payment has been received by him. He has submitted Annexure A-2 representation dated 08.10.2018 to respondent No.2, which has not been decided.

2. Heard Mr. Yogesh Sharma, learned counsel for applicant. He submits that the applicant will be satisfied, at this stage, if a time bound direction is given to the respondent No.4 to decide the pending Annexure A-2 representation.

3. Having regards to the submissions made and without going into the merits of the case, I dispose of this O.A. at the admission stage with direction to respondent No.4 to decide the pending Annexure A-2 representation of the applicant by passing a reasoned and speaking order within a period of eight weeks from the date of receipt of a copy of this order. In case the respondent No.4 comes to a conclusion that GPF indeed has not been paid to the applicant, then he shall release the same within four weeks of passing the order, together with interest @ 8% per annum.

**( K.N. Shrivastava )**  
**Member (A)**

**December 7, 2018**  
/sunil/